

Fulfilment of International Obligations by SBI

778. SHRI HARI KISHORE SINGH: Will the Minister of FINANCE be pleased to state:

(a) Whether the State Bank of India has not been able to fulfil its international payment obligations and raise loans in foreign currency;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) :
(a) No Sir. State Bank of India has been able to fulfil its international payment obligations and has been able to raise loans in foreign currency.

(b) and (c) Does not arise.

Special Courts

779. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of special courts constituted during the last two years;

(b) whether the Government propose to wind up the special courts; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c) The information is being collected and will be laid on the Table of the House.

Construction and Encroachment on Military Land Around Mahatma Gandhi Park, Kanpur

780. SHRI M. V. CHANDRASHEKARA MURTHY: Will the Minister of DEFENCE be pleased to state:

(a) whether there has been large scale unauthorised construction of buildings and encroachment of the military land in or around Mahatma Gandhi Park, Kanpur;

(b) whether the office of the Central Command of Indian Army and other Army Authorities had not sanctioned any plan of construction of the buildings;

(c) whether the LAO had also objected to the proposal of the Cantt. Board in this regard as early as in 1984;

(d) if so, the facts thereof;

(e) whether any inquiry was ordered into the matter?

(f) if so, the outcome thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No, Sir.

(b) Plans for the construction of buildings within cantonment areas are sanctioned by the Cantonment Board.

(c) and (d) Local Audit Officer raised an objection of a technical nature regarding the conversion of 7 units of Malis quarters into shops by the Cantonment Board, 'inter-alia', stating that this action amounted to a change of purpose in respect of a portion of land vested in the Cantonment Board as Public Garden (Mahatma Gandhi Park) into commercial use without the requisite sanction. The Cantonment Board and Defence Estates authorities have initiated action for obtaining the required sanction to regularise the matter.

(e) to (g) Do not arise.